

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:858  
ANSWERED ON:29.11.2005  
LIFE IMPRISONMENT  
Mcleod Smt. Ingrid

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether in a recent judgment the Supreme Court of India has ruled that punishment for life imprisonment should be treated as a sentence for the whole of the convict's life time and not first 14 or 20 years in jail;
- (b) if so, the details of the Government and reaction thereto; and
- (c) steps proposed to be taken to implement the judgment in order to sensitize the public in the matter?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a): Yes, Sir.

(b) & (c): Article 141 of the Constitution of India provides that law declared by the Supreme Court shall be binding on all authorities within the territory of India.